

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT
AND
MS. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No.6111/Del/2019
Assessment Year : 2011-12**

Bijender Singh Lochav	Vs.	ITO
26, Vill., Bamnoli Post dhool Siras,		Ward 49(3),
New Delhi.		New Delhi.
PAN No. AGGPL2123H		

(Appellant)

(Respondent)

Appellant by	:	None
Respondent by	:	Ms. Anima Barnwal, Sr. DR

Date of hearing	:	29.06.2021
Date of pronouncement	:	29.06.2021

ORDER

PER G.S. PANNU, V.P.

This appeal by the assessee for the assessment year 2011-12 is directed against the order of learned CIT(A)-17, New Delhi dated 12.06.2019.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 16.06.2021, received

by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.06.2021.

Sd/-

(MADHUMITA ROY)
JUDICIAL MEMBER

Dated: 29.06.2021

*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(G.S. PANNU)
VICE PRESIDENT

By Order

Assistant Registrar,
ITAT, Delhi